

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P. (IB) No.503/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 23rd October 2017, 10.30 A.M

Name of the Company		Satyanarayan Shyamsundar (HUF) -Versus- Balaji Paper & Newsprint Pvt.Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1) ANUJ SINGH
AVISHEK DAS
ASHOK KUMAR SINGH

}

Advocates for
the Corporate
Debtor

A. Das
23/10/2017

2) Abhishek Sekdar

}

Advocate
for creditor

mskda
23/10/17

ORDER

Ld. Counsel for the petitioners and the respondents are present.

It appears from the record that petitioner has not complied with the provisions of Section 9(3)(b) & (c) of the Insolvency & Bankruptcy Code, 2016. Petitioner is directed to comply with the above provisions within 7 days from today.

Petitioner has also sought leave of the Court to file rejoinder. Prayer

is allowed. Rejoinder may be filed within 7 days.

List on 15/11/2017 for admission.

JS

(Jinan K.R.)
Member (J)

JS

(Vijai Pratap Singh)
Member (J)

Advocate for
the co-defendant
Defendant
23/10/2017
A. Das

ASHOK KUMAR SINGH
AVISHK DAS
ANUS SINGH

Advocate for
the co-defendant
Defendant
23/10/2017
A. Das

ORDER

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